

Study About water Pollution due to use of Chemical Fertilisers

2133. SHRI MANDHATA SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether any study has been undertaken by Government to estimate the extent of pollution caused in the river waters due to use of chemical fertilisers and insecticides in the fields; and

(b) if so, the findings of the study and steps proposed to be taken to avoid this kind of water pollution?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI):

(a) A study has been undertaken by Government on the River Ganga and its tributaries for 25 parameters including pesticides and fertiliser residues.

(b) The study reveals that the nitrate concentration is most of the time within permissible limits, whereas the observed values of pesticides were above the permissible limits.

The Government has initiated steps to regulate the use of pesticides and to promote other methods like integrated pest management and use of pest resistant crop varieties

Establishment of Water Treatment Plants at Lucknow

2134. SHRI MANDHATA SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether any study had been undertaken to estimate the extent of pollution in the river waters caused by the failure of the industrial units to establish water treatment

plants in Lucknow and other important cities of Uttar Pradesh;

(b) if so, the results thereof; and

(c) whether any effective measures have been taken to punish the guilty to avoid health hazards to the people?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI):

(a) The Uttar Pradesh pollution Control Board is conducting intensive monitoring of river -water quality of the Gomti at Lucknow and the Ganga at Kanpur, Varansi, Allahabad and Haridwar- Rishikesh.

(b) The levels of some critical water-quality parameters such as Biochemical oxygen Demand (BOD), Dissolved Oxygen (DO) and bacterial count at these stretches show that the river waters are polluted in some stretches.

(c) The measures taken include the following:

(i) The penal provisions in the various pollution control Acts have been made more stringent through suitable amendments.

(ii) Prosecutions have been launched by the Uttar Pradesh Pollution Control Board against the defaulting units.

A total of 195 cases have been filed under the Water (Prevention & Control of Pollution) Act, 1974. In addition, the Government has issued notices/directions to 57 industries in Uttar Pradesh under sections, Envi-